way of immovable properties or third party guarantee may be asked by the banks only in cases where primary security (hypothecation of the vehicles) is inadequate or for other valid reasons and not as a matter of routine.

to Questions

(iii) The current rates of interest applicable on bask loam to transporters are as under:

Term loans for transporters

	Owning upto two vehicles	Owning more than two vehicles
(i) Upto and inclusive of Rs. 7,500	11.5	11.5
(ii) Over Rs. 7,500 and upto Rs. 25,000	13.5	13. 5
(iii) Over Rs. 25,000 and upto Rs. 2 lakhs	15-0	16. 5
(iv) Over Rs. 2 lakhs	t5·0 (Minimum)	19·0 (Minimum)

- (b) and (c) The present data reporting system of banks does not generate information separately in respect of advances granted for purchase of trucks and buses for particular cities.
- (d) Banks are providing financial assistance to the priority sector including the transport operators based on the viability of their proposals. The performance of banks for their priority sector advances is periodically reviewed by the Board of Directors of public sector banks as well as RBI and Government. RBI has also advised banks that all loan applications upto a credit limit of Rs. 25,000 should be disposed of within a fortnight and those for over Rs. 25,000 within 8-9 weeks.

Guidelines for fixing interest rates to Banks

3768. DR. ISHWAR CHANDRA GUPTA: will the Minister of FINANCE be pleased to state:

(a) what are the guidelines, if any, laid down for fixing of rates of interest charged by nationalised and foreign banks for various types of loans for business and other purposes;

- (b) the rates of interest charged by these banks at present against loans sanctioned for different purposes;
- (c) the rates of interest charged for various services rendered by these banks; and
- :d) what steps are proposed to be taken to streamline the rates of interest and service charges by these banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DAL-BIR SINGH): (a) to (d) The structure of lending rates, applicable to Scheduled Commercial banks as also to the Foreign banks is determined by Reserve Bank of India (RBI) taking into account a number of factors like the growth rate of the economy and its subsectors, the rate of inflation, the pace of monitory expansion, the cost of raising resources by banks, the profitability of banks, etc. Keeping in view the above factors, RBI revises the lending rate structure from time to time. The position was reviewed in September, 1990 and as a result of this, the lending rate structure of commercial banks was rationalised and revised with effect from 22nd September, 1990. The present rates of interest on advances of Scheduled Commercial Banks (including Foreign Banks) effective from April 22,

1992 as per RBI directives are given in enclosed statement (see below) As far as service charges levied by banks on various services rendered by them is concerned, the RBI has reported that they have not issued any directives to the banks in this regard. The Public Sector Banks levy service charges based on the recommendations of the Committee of Public Sector Banks on Service Charges taking into account the cost of inputs in relation to the services rendered by them.

Private Sector Banks de not fall within the purview of such a uniform sechedule. Foreign Banks levy service charges based on instructions similar to public sector banks but since they offer technically advanced services to their clients, their service charges are more than those recommended by the Committee of Public Sector Banks. The rates of service charges levied by Public Sector Banks from 1.7.1990 (latest available information is given in Statement-II.)

Statement-I

Interest rate structure for advances of scheduled commercial banks effective from April 22, 1992
{Excluding Interest Tax}

		Prior to April 22, 1992	New Rates Effective April, 22, 1992
		(Percent per annum)	
1	2	3	4
1. 4	Size of Limit of Advances		
((a) Upto and inclusive of Rs. 7509	11:5	11.5
	(b) Over Rs. 7500 and upto Rs. 15000 .	.13:00 }	13-5
((c) Over Rs. 15000 and upto Rs. 25000	13.5	
((d) Over Rs. 25000 and upto Rs. 50000	15.50 }	
	(e) Over Rs. 50000 and upto Rs. 2 lakhs.	16.5	16· 5
	(f) Over Rs. 2 lakhs	19·0 (Minimum)	19·0 (Minimum
	Lending rate for commodities coming within the purvie of Selective Credit Control (SCC)		
	Loans/Advances/Cash Credit/Overdrafts against commodities subject to SCC	19·0 (Minimum)	19· ₀ (Minimum
3.	Export Credit		
(t) <i>i</i>	Pre-shipment Credit		
(i)	(a) Upto 18 days	15-0	15.0
	(b) Beyond 18 days and upto 270 days (with prior approval of Reserve Bank of India)	17· 0	17-6
(ii)	Against incentives receivable from Government covered by ECGC guarantee (upto 90 days)	15.0	15-0

225			to Questions	
1	2		3	
(2) <i>Post-</i>	shipment Credit			
(i) Der by	nand bills for transit peri FEDAI)	od (as specified	15-0	15.
(ii) Usai	nce Bills			
exp	r total period comprising ort bills, transit period, DAI, and grace period v	as specified by		
(a)	Unto 90 days		£5-0	15:0
(b)	Beyond 90 days and an from date of shipment	to six months	19:0	19:0
(iii) Bey	ond six months from da	te of shipment.	24.0	24.0
	inst incentives receivable covered by ECGC Gu) <u></u>	
		arantee (upio	15.0	15:0
(v) Aga	inst undrawn balance (up	oto 90 days) .	15.0	15.0
oniv	inst retention money (for i) payable within one yea thipment (upto 90 days)	ir from the date	15.0	15.0
(3) Defe	rred Credit			
Def	erred Credit for the per	iod beyond 180 days	15.0	15.0
(4) Exp	ort Credit not other ise sp	ecified .	19.0 (Minimum) (Min	19- 0 n(mum)
	shipment Export Credit Dollars	denomination in	(MAIN	atigunt)
	nand Bills for transit per DAD		6:5	6: 5
usa as	ince bills (for total perionice period of export bills specified by FEDAI and licable) upto six month	grace period whiches	or	
	oment .		6- 5	6:5
	l'Advances		4.0	4-0
			both working capital and tel	
6. For the	following rates will app	! y :—	d transport operators upto two	
	Size of Limit	-	Rate of in (% p.a.	terest
(i) Ove	er Rs. 25000 and upto R	s. 50000 .	14.0	15.0
(ii) Ove	er Rs. 50000 and upto R	s. 2 lakhs		15.0
(iii) Ove	er Rs. 2 lakhs			15+0 (Mini mum)

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7. The effective interest rate on discounting of bills for borrowers in the category of 19.0 per cent (minimum) will be one percentage point below the

lending rate charged to borrowers in this category and as such the effective interest rate on discounting of bills exchange for such category of borrowers shall be 18.0 per cent (minimum).

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- 8. Finance granted to intermediary agencies (including those for housing) for on lending to ultimate beneficiaries and agencies providing input support.
- A fixed rate of 16.0 per cent per annum i.e., 3.0 percentage point below minimum rate applicable for credit limits in the category of advances over Rs. 2 lakhs.
- Advances to Discount & Finance House of India Ltd.

19·0 (Minimum)

19·0 (Minimum)

- 10. (i) Loans for purchase of consumer durables
 - (ii) Loans to individuals against shares and debentures/bonds

Banks are free to determine the rate.

(iii) Other non-priority sector personel loans, §

Note: Where short-term loans are routed through PACS/LAMPS/FSS, the rates of nterest to be charged by banks to the PACS/LAMPS/FSS shall be 2—5 percentage points lower than the rates to the ultimate borrowers indicated in item 1 and above for the respective size of the limit

Statement-II

Schedule of service charges effective (from 1-7-1990)

Nature of activity/service		Rates of Service Charges	
1	2	3	
1.	Ledger Folio Charges :	_	
	A per annum ledger folio charge on Current Accounts (one side of a ledger page containing approximately 50 entries) except for exemp- tion as under:	Rs. 25/- per dolio	
	Average Balance	Free Folio	
	Upto Rs. 1,500/-	Nil	
	Over Rs. 1,500/- upto Rs. 5,000/-	3 folios	
	Over Rs. 5,000/- upto Rs. 10,000/	5 folios	
	Over Rs. 10,000/- upto Rs. 25,000/	10 folios	
	Over Rs. 25,000/-	No folio charges	

. Rs. 12/-

. Rs. 25/-

Above Rs. 2,500/- upto Rs. 5,000/- .

Above Rs. 5,000/- upto Rs. 10,000/-

1	2	3
	Above Rs. 10,000/- upto 1 lac	Rs. 3/- per thousand or part thereof maximum Rs. 1,500/
	Above Rs. 1 lac	Rs. 3/- per thousand or part thereof maximum Rs. 1,500/-
8.	Mandling charges on bills/cheques sent for collection returned unpaid:	
	Local Cheques	Nil
	Outstation Cheques	50% of prescribed collection charges on amount of the cheque subject to a minimum of Rs. 10/- per cheque
	Local & Outstation Bills	50% of prescribed collection charges on amount of the bill subject to minimum of Rs. 15/- per bill
9.	Issuance of Rupee Travellers Cheques:	50 paise % minimum Rs. 5/-
10.	Issuance of Deposit-at-Call Receipts:	Rs. 5/- per receipt
11.	Issue of MICR Cheques:	In cities where MICR cheque processed in clearing i.e. New Delhi, Bombay, Madras, Calcutta a charge of Rs. 1/per leaf will be levied at the time of issuance of cheque books. This will not however, be levied on Savings Bank, Accounts of individuals
12.	Remittances DDs/MTs/TTs	
	For amount upto Rs. 500	Rs. 2
	Rs. 500 upto Rs. 1000	Rs. 5
	Rs. 1000 upto Rs. 2500	Rs. 10 Rs. 12
	Rs. 5000 upto Rs. 5000	Rs. 23
	Rs. 10,000 and above	Rs. 2 50 per thousand subject to maximum of Rs. 1500
13.	Banker's Cheques/Pay Orders	
	For amount upto Rs. 500	Rs. 2
	R. 500 upto Rs. 5000	Rs. 5
	Rs. 5000 upto Rs. 10.000	Rs. 12
	Above Rs. 10,000	Rs. 25
14.	Standing Instructions:	n de la Tarresta e de la Estador
	For Credit to third party accounts in the branch	Rs. 3
	Outstation remittances. Usual exchange and out of pocket charges.	Same only the input of revision will be there.
15.	Processing Charges:	
	Loans beyond Rs. 2 lakhs	Rs. 75 per lakh subject to maximum of Rs. 7500